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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH**

**Review Application No.75/2006
In
Original Application No.755/2005
This the 17th day of July 2007.**

**HON'BLE MR. A.K. SINGH, MEMBER (A)
HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Punnoolal ...Applicant.
By Advocate: Applicant In person.

Versus.

Union of India & Others Respondents.
By Advocate: None.

ORDER

BY HON'BLE MR. M. KANTHAIAH, MEMBER (J)

The petitioner, who is applicant in the OA, has filed the Review Application to review the orders of the Tribunal dated 14.7.2006.

2. The petition has been decided under Circulation.
3. The brief facts of the case are that the applicant filed OA to issue direction to the respondents to pass a speaking order on his representation Dt. 4.4.2005, 7.6.1990, 30.4.1990, 1.3.1990 and 25.2.1991 and also in respect of his promotion in HSG -II cadre w.e.f. 18.11.1985 to 27.10.1987, where he worked against vacant post and also to give promotion to HSG-I Cadre prior to the date of his juniors and also to pay all difference of pay, allowances and pension arrears and other pensionary benefits.
4. The respondents have filed their Counter Affidavit opposing the claim of the applicant. After hearing both sides and after perusing the documents and material on record, this Tribunal has dismissed the

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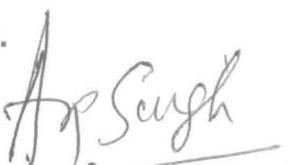
claim of the applicant by its order Dt. 14.7.2006. While disposing OA, this Tribunal has discussed each and every claim of the applicant and given finding.

5. But now the applicant has filed this petition to review the order of the Tribunal on the ground that the respondents have wrongly interpreted the contents of Annexure's and also on the ground that they have concealed some of the facts for which he sought review of the order of the Tribunal.

6. The claim of the review of the applicant will be entertained, if there is any error on the face of record and if any new facts have been discovered after disposal of OA, which are going to change the result of the claim. But whatever the grounds raised by the petitioner in the present application is in respect of misinterpretation of the Annexure's and also suppression of real facts by other side are to be agitated by way of an appeal but not within the scope of review as contemplated in Order 47 Rule 1 C.P.C. The claim of the petitioner is nothing but reappraisal of earlier discussion and finding of the Tribunal, on his claims, which is beyond the scope of review. Thus there are no justified reasons to allow the claim of the petitioner for review of the order of this Tribunal Dt. 14.7.2006 and as such the same is liable for dismissal.

In the result, Review Application is dismissed. No costs.


(M. KANTHAIAH)
MEMBER (J) 17-7-07


(A.K. SINGH) 17-7-07
MEMBER (A)

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